

ORISSA ACT XII OF 1947

**THE BIHAR AND ORISSA CO-OPERATIVE
SOCIETIES (ORISSA AMENDMENT)
ACT, 1947**

[Received the assent of the Governor on the 8th May 1947, first
published in the Orissa Gazette on the 14th May 1947]

AN ACT FURTHER TO AMEND THE BIHAR AND ORISSA CO-OPERATIVE
SOCIETIES ACT, 1935, IN ITS APPLICATION TO THE
PROVINCE OF ORISSA

WHEREAS it is expedient further to amend the Bihar and Orissa Co-operative Societies Act, 1935, in its application to the Province of Orissa in the manner hereinafter appearing ;

Bihar and
Orissa Act
VI of 1935.

It is hereby enacted as follows:—

Short title
and com-
mencement.

1. (1) This Act may be called the Bihar and Orissa Co-operative Societies (Orissa Amendment) Act, 1947.

(2) It shall come into force at once.

Amendment
of sec-
tion 41-A.
Bihar and
Orissa Act
VI of 1935.

2. In sub-section (1) of section 41-A of the Bihar and Orissa Co-operative Societies Act, 1935, for the word "eight" the word "twelve" shall be substituted.

Bihar and
Orissa Act
VI of 1935.